

DIVISION BENCH

ITEM NO.3 & 4

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 10th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

ITEM NO.3 - CP (IB) No.22/ALD/2024

NAME OF THE COMPANY	STATE BANK OF INDIA V/S GURPAL SINGH MANN (PERSONAL GUARANTOR OF M/S SIMBHAOLI SUGARS LIMITED)
UNDER SECTION	95 IBC

ITEM NO.4 - CP (IB) No.23/ALD/2024

NAME OF THE COMPANY	STATE BANK OF INDIA V/S GURMIT SINGH MANN (PERSONAL GUARANTOR OF M/S SIMBHAOLI SUGARS LIMITED)
UNDER SECTION	95 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Sandeep Arora, Adv. : *For the SBI*

Ms. Prachi Johri with : *For the Personal Guarantor*

Sh. Abhijit Chatterji, Advs.

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel representing the Financial Creditor/ SBI states that there is a standalone proposal received from the Corporate Debtor, which includes the debt revolving around the Personal Guarantor as well.
- 2.** The Ld. Counsel representing the Personal Guarantor endorses the submission of the Ld. Counsel representing the Financial Creditor.

-Sd-

-Sd-

3. At the joint request made by the Ld. Counsels representing the parties, the matter is adjourned for 10th June, 2024, to await the outcome of the said settlement, if any.
4. The photocopy of this order be placed on record in both the connected matters.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

10th May, 2024

Kavya Prakash Srivastava
(Stenographer)